

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.1885 of 2021**

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Bipin Yadav @ Bipin Kumar Yadav ... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party  
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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : None  
For the State : None  
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**Order No.02 Dated- 22.04.2021**

The matter is taken up through video conferencing.

Perusal for the record reveals that the petitioner has not mentioned about the criminal antecedent of the petitioner.

The petitioner is directed to file a supplementary affidavit regarding criminal antecedent of the petitioner.

List this case after filing of the said supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**